

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1567

ANSWERED ON:09.08.2011

PURULIA ARMS DROP

Bhagat Shri Sudarshan;Mohan Shri P. C.;Patil Shri A.T. Nana

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any incident of arms dropping was reported in the Purulia District of West Bengal;
- (b) if so, the details thereof;
- (c) whether the Government had conducted any investigation into the matter;
- (d) if so, the findings thereof;
- (e) whether extradition of accused in the said incident has been denied by a Danish Court;
- (f) if so, the reasons therefor; and
- (g) the steps likely to be taken by the Government into the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Yes, Madam. An incident of arms dropping was reported by villagers of Jhalda Police Station, District Purulia on 18.12.1995.
- (b): The dropped arms and ammunition included 247 AK-47 rifles 10 Rocket Launchers, 65 Hand Grenades, 78 Anti Tank Grenades, 11 9MM Pistols, 20543 AK Ammunitions and 3885 9MM Ammunition.
- (c): Initially the Jhalda Police Station conducted investigation and thereafter on 28.12.1995, the investigation was transferred to the Special Crime Branch, Kolkata of Central Bureau of Investigation.
- (d): After completion of investigation by Central Bureau of Investigation, a chargesheet was filed on 20.03.1996 against 13 accused persons.
- (e): Yes, Madam.
- (f): The City Court, Hillerod, Copenhagen vide its order dated 01.11.2010 set aside the order the Danish Ministry of Justice for the extradition of Kim Davy to India on the apprehension that the accused Kim Davy may be subjected to Human Right Violation in India in the event of his extradition.

The Danish High Court vide its order dated 30.06.2011 upheld the order of the City Court Hillerod on the ground that if Kim Davy is extradited to India for prosecution, there will be a real risk that he will be subjected to treatment in violation of article 3 of the European Human Rights Convention.
- (g): It has been decided to explore all possibilities for extradition of Mr. Kim Davy.